

against the two highest asset groups who formed only 13.3% of all the rural householders. A survey conducted by the Programme Evaluation Organisation had also revealed that only 15% of the cooperative credit has gone to those having 5 acres or less, 39% to those with 5-10 acres and 46% to still larger land holders. The overdues at the Central Bank level on 30.6.1969 were 26% of the total loan outstanding. The question of overdues discussed in the Conference of the State Ministers for Cooperation on 24.10.70 and the following decisions *Inter alia* were taken:—

(i) All out-efforts should be made to reduce overdues.

(ii) Defaulters should be disqualified from standing for election either in cooperative institutions or other similar bodies while nominees of defaulting societies should be debarred from holding position on the Board of Management of higher level organisations.

(iii) In the context of new developments like multiple cropping, norms now adopted for fixing periods of loaning and repayments may be reviewed so that a proper criteria for arriving at the correct level of overdues may be adopted.

The State Governments have been advised to ensure that Cooperatives revised their loaning policies and procedures and reorganise them to ensure larger flow of funds to the small farmers and in particular to ensure that:—

(i) If the resources available to a particular society are inadequate to meet the requirements of all its members, it will seek to ensure that the needs of the small cultivators are adequately met on a priority basis.

(ii) Bigger cultivators who can repay loans in shorter periods will be encouraged to avail of medium term credit for investment, so that larger volume of long-term credit can be made available for small farmers from land development banks.

(iii) Adequate funds are provided in the State Plan schemes in the Fourth Plan

under the scheme of special grants to cooperative banks and societies as an inducement to them to give larger loans to small cultivators for production purposes.

#### **Establishment of an Agricultural University in Gujarat**

3159. SHRI DEORAO PATIL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether final decision about the location of an Agriculture University in the state of Gujarat has been taken; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). No, Sir. The matter is under the consideration of the Government of Gujarat.

#### **Demands of Doctors working in Employees State Insurance Scheme Dispensaries**

3160. SHRI R. BARUA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Doctors working in the dispensaries of the Employees State Insurance Scheme are not satisfied with their present working conditions and are agitating for more benefits;

(b) if so, what are their demands; and

(c) whether Government have considered their demands and taken any decision in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : The administration of the medical care under the Employees' State Insurance Scheme is the statutory responsibility of the State Governments except in the Union Territory Delhi where such care is being directly administered by the Employees State Insurance Corporation set up under the Employee State Insurance

Act, 1948. The Corporation has furnished the following information :—

(a) The Employees' State Insurance Corporation has not received any complaint with regard to the dis-satisfaction amongst the Doctors working in the Dispensaries from any State except the Union Territory of Delhi. So far as Delhi is concerned, the Employees' State Insurance Corporation Medical Officers' Association served a strike notice dated the 15th September, 1970 proposing to go on strike on 27.9.1970.

(b) In the notice, the Medical Officers' Association gave the following reasons for the strike :—

- (i) Introduction of broken shift system in all the Employees' State Insurance Dispensaries in Delhi.
- (ii) Refusal to discuss the various demands by the ESI Corporation with the un-recognised ESIC Medical Officers' Association.
- (iii) Victimization of the President of the Association to whom a show cause notice had been issued.
- (iv) Victimization of the office-bearers of the Association who had been transferred to the broken shift dispensaries.
- (v) Asking the President of the Association to vacate the quarter.

(c) The above points were discussed with the representatives of the Medical Officers on the 18th and 19th September, 1970. As a result of the discussion, a settlement was reached with the Association and the strike notice was withdrawn.

### मध्य प्रदेश में बसे पूर्वी पाकिस्तान के शरणार्थी

3161. श्री हुकूम चन्द कछवाय : क्या अक्षय तथा पुनर्वास मंत्री यह बताने कि कृपा करेंगे कि :

(क) गत चार महीनों के दौरान पूर्वी पाकिस्तान से आये तथा मध्य प्रदेश के शरणार्थी शिविरों में बसाये गये शरणार्थियों की संख्या कितनी है; और

(ख) तत्सम्बन्धी आवास समस्या को हल करने के लिये इस अवधि के दौरान राज्य सरकार को कितनी वित्तीय सहायता दी गई है ?

### अक्षय तथा पुनर्वास मंत्री (श्री डी०संजीवय्या)

(क) 1-8-1970 से 20-11-1970 तक, 4066 व्यक्ति मध्य प्रदेश सरकार द्वारा चलाये जा रहे शिविरों में भेजे गये हैं। उपरोक्त आंकड़ों में वे व्यक्ति सम्मिलित नहीं किए गये हैं जिन्हें कि केन्द्रीय प्रशासित शिविर माना और दण्डकारण्य परियोजना क्षेत्र के मध्य प्रदेश में पड़ने वाले भाग के शिविरों में भेजा गया है।

(ख) शिविरों में रह रहे पूर्वी पाकिस्तान से आये शरणार्थियों की आवास समस्या को हल करने के लिए राज्य सरकार को वित्तीय सहायता देने का प्रश्न नहीं उठता क्योंकि, राहत शिविरों में इन शरणार्थियों के आवास के समय, ब्रेकों के नवीकरण, तम्बुओं की खरीद इत्यादि का सारा खर्च भारत सरकार द्वारा वहन किया जाता है।

### मध्य प्रदेश में कर्मचारी राज्य बीमा योजना

3162. श्री रामावतार शर्मा : क्या अक्षय तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के कितने स्थानों पर कर्मचारी राज्य बीमा योजना लागू की जा रही है, उन स्थानों के नाम क्या हैं, इस योजना के अधीन कितने कर्मचारियों का बीमा किया गया है और इन स्थानों पर कर्मचारियों के मकानों में कितने चिकित्सालय खोले गये हैं;